

**R.O.C.No.20938-A/2017-B2**

**CIVIL JUDGES**  
**TRANSFER & POSTINGS**

**NOTIFICATION No. 41 / 2017**

The Government, in G.O.Ms.No.776, Home (Courts-III) Department, dated 28.10.2015 and in G.O.Ms.No.789, Home (Courts-II) Department, dated 30.10.2015, have issued orders for the constitution of separate District Munsif Court and Judicial Magistrate Court at Keeranur in Pudukkottai District, by bifurcating the existing District Munsif-cum-Judicial Magistrate Court, Keeranur in Pudukkottai District, in the cadre of Civil Judge.

Thiru. S.Prince Samuvel Raj, District Munsif, Pudukkottai, is transferred and posted as District Munsif, Keeranur, in the aforesaid newly sanctioned Court.

Thiru N.Bharathirajan, District Munsif-cum-Judicial Magistrate, Keeranur, is transferred and posted as Judicial Magistrate, Keeranur, in the aforesaid newly sanctioned Court .

**HIGH COURT, MADRAS.**  
**DATED :17.03.2017**

**Sd./-R.Sakthivel**  
**REGISTRAR GENERAL**

**OFFICIAL MEMORANDUM**

Sub: Courts and Judges – Civil Judges – Transfer and postings - Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 41 / 2017, dated : 17.03.2017

.....

**I**

Thiru. S.Prince Samuvel Raj, District Munsif, Pudukkottai, who has been transferred and posted as District Munsif, Pudukkottai, in the newly sanctioned court vide High Court's Notification cited above, is required to assume charge of the post of District Munsif, Pudukkottai, in the newly sanctioned Court, on 19.03.2017.

As the inauguration of the District Munsif Court, Keeranur, is to be held on 19.03.2017, Thiru. S.Prince Samuvel Raj, Pudukkottai, is required to report to the Principal District Judge, Pudukkottai, on 18.03.2017. without fail, in connection with inauguration of the said newly sanctioned Court.

After assuming charge of the post of District Munsif, Keeranur, Thiru. S.Prince Samuvel Raj, is required to hold full additional charge of the post of District Munsif, Pudukkottai, until further orders.

**II**

Thiru N.Bharathirajan, District Munsif-cum-Judicial Magistrate, Keeranur, who has been transferred and posted as Judicial Magistrate, Keeranur, in the newly sanctioned court vide High Court's Notification cited above, is required to assume charge of the post of Judicial Magistrate, Keeranur, in the newly sanctioned Court, on 19.03.2017.

As the inauguration of the Judicial Magistrate Court, Keeranur, is to be held on 19.03.2017, Thiru N.Bharathirajan, is required to report to the Principal District Judge, Pudukkottai, on 18.03.2017. without fail, in connection with inauguration of the said newly sanctioned Court.

**HIGH COURT, MADRAS.**  
**DATED :17.03.2017**

**Sd./-R.Sakthivel**  
**REGISTRAR GENERAL**